

ITEM NO.72

COURT NO.1

SECTION PIL(W)

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No. 486/2015

STUDENT ISLAMIC ORGANISATION OF INDIA

Petitioner(s)

VERSUS

CENTRAL BOARD OF SECONDARY EDUCATION
AND ANOTHER

Respondent(s)

(With appln. (s) for directions)

WITH

W.P.(C) No. 487/2015

(With appln.(s) for directions and Office Report)

Date :24/07/2015 These petitions were called on
for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s) Mr. Sanjay R. Hegde, Sr. Adv.
Ms. Soumya Jha, Adv.
Mr. Shadan Farasat, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioners, on
instructions, seeks permission of this Court to
withdraw these petitions.

Permission sought for is granted.

The writ petitions are disposed of as
withdrawn accordingly.

[Charanjeet Kaur]
A.R.-cum-P.S.

[Vinod Kulvi]
Asstt. Registrar